

any particular party. The issue of the women commission has been raised many times here. It has a limited scope and I think it too will not make much difference. Perhaps Shri Kumaramangalam is not paying full attention to the debate? It is not known when the National Commission for Women would be set up?.....(interruptions) When it has come it is well and good. It should be passed today itself.

It is necessary to change the social structure for solving the problems of women. It should be assured that no apprehensions are created in anybody's mind that their right is being infringed. It would be certainly wrong if such a thing is done. With these words I support this Bill.

[English]

SHRI VIJAY NAVAL PATIL (Erandol): I think you for giving me time. As my friends said, this Bill does not need any detailed discussion. The only thing that is required is congratulations to the hon. Minister who has brought this very very original Bill in this House.

The Parsi community has accepted the recommendations of the Law Commission. And such changes were long overdue.....

MR. CHAIRMAN: You please continue next time.

16.58 hrs

BUSINESS ADVISORY COMMITTEE

Ninth Report

THE MINISTER FOR STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): I beg to present the

Ninth Report of the Business Advisory Committee.

[English]

MR. CHAIRMAN : Now we take up discussion under Rule 193.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS. (SHRI RANGARAJAN KUMARAMANGALAM): Before we take up the discussion, I may inform the House that there was an understanding in the BAC that such important subjects will normally have three hours instead of two hours. So I would request that the House agrees to sit upto 7 o' clock.

MR CHAIRMAN: Is it the pleasure of the House to extend today's sitting upto 7 o' clock instead of 6 o' clock?

[Translation]

SHRI GIRIDHARI LAL BHARGAVA (Jaipur): No Sir, let us sit today upto 6 o' clock only.

SHRI RANGARAJAN KUMARAMANGALAM: No, it has been decided in the Business Advisory Committee to complete this discussion today itself.

SHRI GIRIDHARI LAL BHARGAVA: But now there is no flood.

SHRI RANGARAJAN KUMARAMANGALAM: Do not say like this, there is flood in our areas and several people have died.

MR. CHAIRMAN: If the time is not extended, then we shall have to continue till the calves come Home. Time is limited but the business of the House is extensive. If we continue to defer the business for the next time then we have to sit on New Year's day, Christmas, day, Holi and Diwali also. So it is

my request that the Hon. Minister's suggestion may please be approved.

SHRIGIRIDHARILAL BHARGAVA: Sir, discussion under Rule 193 goes for years. But I am talking of completing it in this month only. It could be continued tomorrow.

MR. CHAIRMAM: Please take a trouble for sitting one hour more. This is a matter of Public interest.

SHRIGIRIDHARILAL BHARGAVA: Sir, when it becomes night I cannot see properly and it becomes difficult for me to reach home. (*Interruptions*)

[*English*]

SHRI VJAY NAVAL PATIL (Erandol): Let the House be extended upto 7 o' Clock.

MR. CHAIRMAN: I think the majority of the hon. Members want the House should be extended up to 7.00 P. M.

SHRI BHUWAN CHANDRA KANDURI (Garhwal): During this discussion it is also stated that there will be a discussion on earthquake in Uttar Pradesh.

17.00 hrs

MR. CHAIRMAN: The question before the House is the flood situation in the Bay of Bengal. There is no mention of the earthquake in this.

SHRI RANGARAJAN KUMARAMAN-GALAM: Sir, I have placed the report of the Business Advisory Committee just now and as per the Report, the earthquake will be discussed on the 10th December, 1991 at 3.00 P.M.

SHRI BHUWAN CHANDRA KANDURI: Thank you, Sir.

MR. CHAIRMAN: The sitting of the House is extended upto 7 o' Clock. Now, Shri

K.V. Thangka Balu to raise a discussion under Rule 193.

17.02 hrs

DISCUSSION UNDER RULE 193

Flood Situation caused by recent cyclonic storm in the Bay of Bengal

[*English*]

SHTI K.V.THANGKA BALU (Dharmapuri): Sir, I stand to raise a discussion on the statement made in the minister of agriculture in the House on 29 November, 1991 regarding flood situation caused by the recent cyclonic storm in the Bay of Bengal and relief measures undertaken by the Government.

Every year, we are accustomed to get floods and its recurrence is a continuous feature now. The whole nation is aware of the severity of the North-West monsoon which hit the Southern States between 12 to 15 November. It was one of the severest one in the history that had occurred and damaged heavily, particularly the parts of Tamil Nadu, certain parts of Pondicherry and other parts of Andhra Pradesh, Kerala and Karnataka also.

We have seen the aftermath of the severest cyclonic affects by our own eyes and that experience I am not in a position to explain because that kind of severity I have never seen in my life in the past.

The depression in the Bay of Bengal which formed on 12 November and subsequently moved in the West and North West-erly direction crossed the coast of Tamil Nadu between Nagapattinam and Cuddalore and finally hit the whole district of Caid-e-Millet and Thanjavur and subsequently the Karaikal the Pondicherry region.